

National Company Law Tribunal

Allahabad Bench

CP NO. 04/ALD/2018.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.01.2018

NAME OF THE COMPANY: M/s Jan Vikas Netmart Solution Ltd

SECTION OF THE COMPANIES ACT/ I & B CODE: U/S 252 (3) of Companies Act, 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Shruti Srivastava	PCS	Respondent	Shruti
2.	Pradeep Singh Sisodia	CHC	ROC	Pradeep Sisodia

CA NO.04/ALD/2018

Ms. Shruti Srivastava, PCS for the petitioner. Sh. Pradeep Singh Sisodia, CGSC for the ROC, Kanpur.

In view of this Court's previous order, some defects/objection as pointed out by the registry with regard to the procedural formalities are yet to be completed by the petitioner. That apart the petitioner is directed to submit its clarification in respect of filing of Income Tax return for the period in question, so as to prove the company is a going concern. Hence, the time is granted for such compliances.

Meanwhile, the ROC, Kanpur is at liberty to submit its comments. The matter to be listed on 15<sup>th</sup> February, 2018.

Dated:29.01.2018

Typed by:  
Kavya Prakash Srivastava  
(Stenographer)

— Sd —

H.P. Chaturvedi,  
Member (Judicial)